

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:1093

ANSWERED ON:11.12.2013

QUARTERLY PERFORMANCE MONITORING .

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Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government reviews the quarterly performance monitoring done by the Telecom Regulatory Authority of India (TRAI);
- (b) if so, the details thereof;
- (c) the details of the number of cases of violation of the provisions of the licence agreement and TRAI regulations committed by telecom companies reported in the above said quarterly performance monitoring carried out by TRAI, company-wise;
- (d) the details of penalty levied against such companies during the last three years and the current year, company-wise; and
- (e) the details of action taken against the erring companies during the said period?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) & (b) In terms of Rule 3 of the Telecom Regulatory Authority of India (Annual Report and Returns) Rules 1999, TRAI furnishes quarterly returns to the Department of Telecommunications in respect of the following:

- (i) Statement on the periodical survey conducted by the Authority to monitor the Quality of Service provided by Service providers,
- (ii) Statement on the steps taken to achieve Universal Service Obligation,
- (iii) Returns on research and studies conducted including those conducted outside India,
- (iv) Statement on penalties imposed by the Authority for contravention of the directions of the Authority.

The details of number of cases of violations of licence agreement / regulations by the Service Providers are not reported in the said Quarterly Return sent to Department of Telecommunications.

(c) & (d) The Telecom Regulatory Authority of India Act, 1997 does not provide for imposing penalty against the service providers directly by TRAI. As intimated by TRAI, the details of violations of terms & conditions of licence noticed by the TRAI during the last three years and the current year are given at Annexure – I.

The details of the violations of TRAI's regulations and the financial disincentives levied for non-compliance of the provisions of TRAI regulations are given at Annexure – II.

(e) The details of action taken by Department on the cases of violations of license agreement reported by TRAI (Annexure-I) are given at Annexure-III.